

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. C.P. (IB)/843(MB)2023

IN THE MATTER OF

Delta Iron & Steel Company Private Limited Acting through its Resolution Professional
Mr. Mangesh V. Kekre ... Petitioner

Vs

Turakhia Metal Forms Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rajat Lohia (PH)

For the Respondent: Adv. Kartik Pillay (PH)

ORDER

Ld. Counsel for the Petitioner submits that the OC has already been sold as a going concern and in the place of Petitioner, the auction purchaser deserves to be substituted. In view of the request made, adjourned to **14.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/